

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 28th day of January, 2002.

Original Application No.60 of 2002.

CORAM :-

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiuddin, J.M.

Om Prakash Singh,

Son of Sri Udai Pratap Singh,

R/o 83/2-A, Vhota Baghara,

Allahabad, now posted as Senior

Commercial Clerk at Allahabad City Station,

Ram Bagh, Allahabad.

(Sri A.K. Shukla, Advocate)

..... Applicant

Versus

1. Union of India through the  
General Manager, North Eastern Railway,  
Gorakhpur Division, Gorakhpur.
2. Divisional Railway Manager (Personnel),  
North Eastern Railways, Varanasi Division,  
Varanasi.
3. Station Superintendent, Allahabad City,  
North Eastern Railways, Ram Bagh, Allahabad.
4. Daya Shanker Prasad Srivastava,  
Office Superintendent-I,  
Divisional Manager Railways(Transport),  
Varanasi now posted as Law Asstt. at  
Izzatnagar.
5. Ashok Kumar Srivastava, Yard Charger,  
Officer of Chief Transport Manager, Gorakhpur,  
Now selected as Law Asstt. in Commercial  
Department.
6. The General Manager (Personnel)  
Northern Railways, Gorakhpur Division,  
Gorakhpur.

(Sri K.P. Singh, Advocate)

..... Respondents

O R D E R (O\_r\_a\_1)

By Hon'ble Mr. S. Dayal, A.M.

This application has been filed for setting aside the result of the interview and the appointments made on the basis of the interview. The direction is also sought to absolve the applicant on newly created post of Law Assistant by holding the interview afresh giving opportunity to the applicant to appear therein.

2. The applicant has claimed that he appeared for selection to the post of Law Assistant and was successful in the written examination. He was informed the result of the examination and was also ~~not~~ required to appear for interview the date of which was to be notified later. It is claimed by the applicant that the interview was held without notifying the date to him and this has led the application before us.

3. We have heard Sri AK Shukla, counsel for the applicant and Sri KP Singh, counsel for the respondents.

4. The only issue before us is whether the applicant was informed or was not informed before the interview was held for the post of Law Assistant on which appointments were made vide letter dated 25-4-2001. The applicant claims to have submitted a number of representations and has stated that the applicant remained unserved.

5. In the circumstances we consider it appropriate to direct the respondents to reply to the representation dated 23-8-2001 (Annexure-A-5 to the O.A.) in a speaking manner within a period of two months. The applicant may thereafter file an OA, if any. No costs.

*Dabholkar* *Sh*  
Member (J) Member (A)

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